

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 51/81 HELD ON 23.03.2010.

The Meeting No. 51/81 of Norms Committee-II was held on 23.03.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. S.K. jain, DO	DHI
2.	Sh. Gajraj Singh	DHI
3.	Sh. Shyam Sunder, DDG	DGFT
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Sh. A.K. Mishra, Asst. Dir.	MOS

1	Case No.:12/51/81-ALC2/2009	Party Name:POSCO-INDIA PUNE PROCESSING CENTER PVT. LTD.,	Meet No/Date:51/81- ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00527/AM10/	RLA File :31/24/040/00330/AM09/	Lic.No/Date:3110037760 19.03.2009	Defer Date 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 11.05.2010.			

2	Case No.:28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the			

meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: -

1. OD of export product and item of import.
2. Detailed justification for 35 % wastage for the manufacture of Cold finish SS Seamless Tubes/Pipes from Hot finish SS Seamless Tubes/Pipes with wastage claimed at each stage of manufacturing supported by documentary evidence/drawings etc.

3	Case No.:29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. OD of export product and item of import. 2. Detailed justification for 35 % wastage for the manufacture of Cold finish SS Seamless Tubes/Pipes from Hot finish SS Seamless Tubes/Pipes with wastage claimed at each stage of manufacturing supported by documentary evidence/drawings etc.			

4	Case No.:35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. OD of export product and item of import. 2. Detailed justification for 35 % wastage for the manufacture of Cold finish SS Seamless Tubes/Pipes from Hot finish SS Seamless Tubes/Pipes with wastage claimed at each stage of manufacturing supported by			

documentary evidence/drawings etc.

5	Case No.:42/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00511/AM10/	RLA File :08/24/040/00255/AM09/	Lic.No/Date:0810079063 30.03.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

6	Case No.:34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. OD of export product and item of import. 2. Detailed justification for 35 % wastage for the manufacture of Cold finish SS Seamless Tubes/Pipes from Hot finish SS Seamless Tubes/Pipes with wastage claimed at each stage of manufacturing supported by documentary evidence/drawings etc.			

7	Case No.:36/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00505/AM10/	RLA File :08/24/040/00099/AM10/	Lic.No/Date:0810081589 21.07.2009	Defer Date 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 11.05.2010.			

8	Case No.: 46/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00515/AM10/	RLA File :08/24/040/00132/AM09/	Lic.No/Date:0810082295 13.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - i. Quantity of each Stator & Rotor stamping Sets in Nos ii. Information in respect of Sl.No. 3, 5, 11 &11A of Standard Deficiency Format.			

9	Case No.: 38/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00507/AM10/	RLA File :08/24/040/00257/AM09/	Lic.No/Date:0810082370 19.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - - i.Quantity of each Stator & Rotor stamping Sets in Nos ii. Information in respect of Sl.No. 3, 5, 11 &11A of Standard Deficiency Format.			

10	Case No.: 39/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00508/AM10/	RLA File :08/24/040/00259/AM09/	Lic.No/Date:0810082371 19.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - i. Quantity of each Stator & Rotor stamping Sets in Nos ii. Information in respect of Sl.No. 3, 5, 11 &11A of Standard Deficiency Format.			

11	Case No.: 40/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00509/AM10/	RLA File :08/24/040/00009/AM09/	Lic.No/Date:0810082363 19.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - i. Quantity of each Stator & Rotor stamping Sets in Nos. ii. Information in respect of SI.No. 3, 5, 11 &11A of Standard Deficiency Format.			

12	Case No.: 41/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00510/AM10/	RLA File :08/24/040/00243/AM09/	Lic.No/Date:0810082368 19.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - i. Quantity of each Stator & Rotor stamping Sets in Nos. ii. Information in respect of SI.No. 3, 5, 11 &11A of Standard Deficiency Format.			

13	Case No.: 43/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00512/AM10/	RLA File :08/24/040/00215/AM09/	Lic.No/Date:0810082367 19.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - i. Quantity of each Stator & Rotor stamping Sets in Nos.			

ii. Information in respect of Sl.No. 3, 5, 11 &11A of Standard Deficiency Format.

14	Case No.:44/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00513/AM10/	RLA File :08/24/040/00256/AM09/	Lic.No/Date:0810082369 19.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - i. Quantity of each Stator & Rotor stamping Sets in Nos. ii. Information in respect of Sl.No. 3, 5, 11 &11A of Standard Deficiency Format.			

15	Case No.:45/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00514/AM10/	RLA File :08/24/040/00133/AM09/	Lic.No/Date:0810082364 19.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - i. Quantity of each Stator & Rotor stamping Sets in Nos. ii. Information in respect of Sl.No. 3, 5, 11 &11A of Standard Deficiency Format.			

16	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.

17	Case No.:33/50/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00502/AM10/	RLA File :03/95/040/00952/AM09/	Lic.No/Date:0310535083 25.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

18	Case No.:7/51/81-ALC2/2009	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00522/AM10/	RLA File :22/21/040/00060/AM10/	Lic.No/Date:2210009213 27.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

19	Case No.:37/50/81-ALC2/2009	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status:Approved
	HQ File :01/81/050/00506/AM10/	RLA File :34/24/040/00100/AM10/	Lic.No/Date:3410025140 18.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as applied for i.e. 27888 Kgs. as per Engineering Table – 5. R/A may take suitable consequential action accordingly.			

20	Case No.:21/50/81-ALC2/2009	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00490/AM10/	RLA File :03/95/040/00327/AM10/	Lic.No/Date:0310539383	Defer Date:

25.09.2009

11.05.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

21	Case No.:2/50/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status:Closed
	HQ File :01/81/050/00471/AM10/	RLA File :03/94/040/00526/AM10/	Lic.No/Date:0310540422 06.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. NC observed that this AA has been issued on repeat basis. Hence, decided to close the case.			

22	Case No.:8/50/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00477/AM10/	RLA File :03/94/040/00557/AM10/	Lic.No/Date:0310540717 07.10.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format .			

23	Case No.:20/50/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00489/AM10/	RLA File :03/94/040/00558/AM10/	Lic.No/Date:0310540718 07.10.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format .			

24	Case No.:10/50/81-ALC2/2009	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00479/AM10/	RLA File :09/24/040/00253/AM10/	Lic.No/Date:0910039639 19.10.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

25	Case No.:7/50/81-ALC2/2009	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Approved
	HQ File :01/81/050/00476/AM10/	RLA File :03/94/040/00591/AM10/	Lic.No/Date:0310542707 27.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Export of items at Sl. No. 1 & 2 of the list of export items shall be with "Ends". 2. Quantities of import items at Sl. Nos. 1 & 8 may be allowed as 5.538 MT each inclusive of 6.3 % wastage after taking 2/3rd recovery from scrap. 3. Quantities of import items from Sl. Nos. 2 to 5 & 9 to 12 may be allowed within 3 % of FOB value of exports. 4. Weights of 1400 Kgs and 1800 Kgs may be specified with the quantities of import items at Sl.Nos. 6 & 13 respectively and the same may be allowed on net to net basis. 5. Import item at Sl. Nos. 7 & 14 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

26	Case No.:15/50/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00484/AM10/	RLA File :06/24/040/00027/AM10/	Lic.No/Date:0610016468 28.10.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. A copy of the application of the firm was handed over to the representative			

of DC(MSME) for examination and comments. The case stands deferred and to be re-listed on 11.05.2010.

27	Case No.:18/50/81-ALC2/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status:Approved
	HQ File :01/81/050/00487/AM10/	RLA File :07/24/040/00257/AM10/	Lic.No/Date:0710067979 03.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per GN4. R/A may take suitable consequential action accordingly.			

28	Case No.:8/51/81-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00523/AM10/	RLA File :11/24/040/00034/AM10/	Lic.No/Date:1110021364 01.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

29	Case No.:9/51/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status:approved
	HQ File :01/81/050/00524/AM10/	RLA File :31/24/040/00162/AM10/	Lic.No/Date:3110040886 01.12.2009	:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 8. 2. Quantities of import items from S.Nos.1 to 8 may be allowed as applied for i.e. 6300 Kgs., 6300 Kgs., 4200 Kgs., 6300 Kgs., 33600 Kgs., 6300 Kgs., 10500 Kgs. & 8400 Kgs. respectively inclusive of 4% wastage. 3. Quantities of import items at S.No. 9 & 10 put together may be allowed within 2% of FOB value of exports. R/A may take suitable consequential action accordingly.			

30	Case No.:3/50/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00472/AM10/	RLA File :03/94/040/00693/AM10/	Lic.No/Date:0310549448 07.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

31	Case No.:32/50/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00501/AM10/	RLA File :32/24/040/00040/AM10/	Lic.No/Date:3210042050 07.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

32	Case No.:12/50/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00481/AM10/	RLA File :03/94/040/00728/AM10/	Lic.No/Date:0310549600 08.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

33	Case No.:31/50/81-ALC2/2009	Party Name:SUZLON STRUCTURES LIMITED.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00500/AM10/	RLA File :08/24/040/00238/AM10/	Lic.No/Date:0810084723 08.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

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34	Case No.:10/51/81-ALC2/2009	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: approved
	HQ File :01/81/050/00525/AM10/	RLA File :31/24/040/00177/AM10/	Lic.No/Date:3110041008 11.12.2009	:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as applied for i.e. 208 MT inclusive of 4 % wastage after taking clue from SION C-1. R/A may take suitable consequential action accordingly.			

35	Case No.:19/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00488/AM10/	RLA File :04/24/040/00236/AM10/	Lic.No/Date:0410110189 15.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

36	Case No.:30/50/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00499/AM10/	RLA File :34/24/040/00144/AM10/	Lic.No/Date:3410025871 15.12.2009	Defer Date11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

37	Case No.:1/51/81-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00516/AM10/	RLA File :11/24/040/00039/AM10/	Lic.No/Date:1110021445 16.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the comments from DOT are still awaited and			

therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.

38	Case No.:2/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00517/AM10/	RLA File :11/24/040/00036/AM10/	Lic.No/Date:1110021447 16.12.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

39	Case No.:4/50/81-ALC2/2009	Party Name:MIL INDUSTRIES LTD	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: approved
	HQ File :01/81/050/00473/AM10/	RLA File :04/24/040/00243/AM10/	Lic.No/Date:0410110209 16.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “containing 529.4 Kgs. of PTFE Resin ” may be suffixed with the description of export product. 2. Quantity of import item may be allowed as applied for ie. 545.28 kgs. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

40	Case No.:5/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00520/AM10/	RLA File :11/24/040/00021/AM10/	Lic.No/Date:1110021446 16.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

41	Case No.:6/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00521/AM10/	RLA File :11/24/040/00037/AM10/	Lic.No/Date:1110021451	Defer Date:

		18.12.2009	11.05.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

42	Case No.:3/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00518/AM10/	RLA File :11/24/040/00019/AM10/	Lic.No/Date:1110021483 24.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

43	Case No.:4/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00519/AM10/	RLA File :11/24/040/00023/AM10/	Lic.No/Date:1110021484 24.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

44	Case No.:11/50/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00480/AM10/	RLA File :06/24/040/00036/AM10/	Lic.No/Date:0610016927 31.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

45	Case No.:14/50/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00483/AM10/	RLA File :03/95/040/00584/AM10/	Lic.No/Date:0310553102 31.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 11.05.2010.			

46	Case No.:22/50/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00491/AM10/	RLA File :03/95/040/00604/AM10/	Lic.No/Date:0310553119 31.12.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. NC noted that online data is not available and the same may be informed to NIC for uploading of data. It was further observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

47	Case No.:13/50/81-ALC2/2009	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00482/AM10/	RLA File :03/94/040/00844/AM10/	Lic.No/Date:0310553784 05.01.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

48	Case No.:27/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00496/AM10/	RLA File :04/24/040/00253/AM10/	Lic.No/Date:0410110841 13.01.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee decided that the copy of the application may be forwarded to DOT for comments as the products do not relate to DIPP/DHI. The case stands deferred and to be relisted on 11.05.2010			

49	Case No.:6/50/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00475/AM10/	RLA File :05/23/040/00137/AM10/	Lic.No/Date:0510256341 15.01.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. Information in respect of S.No. 12 of Standard Deficiency Format – export product wise.			

50	Case No.:9/50/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00478/AM10/	RLA File :03/94/040/00527/AM10/	Lic.No/Date:0310555773 18.01.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise.			

51	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

52	Case No.:24/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00493/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0410111024 25.01.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

53	Case No.:5/50/81-ALC2/2009	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: approved
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Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Net weights of 12.364 MT, 243.1 MT, 9.009 MT, 49.222 MT, 47.872 MT, 50.694 MT, 76.899 MT, 270.308 MT, 2.966 MT, 4.772 MT, 12.656 MT, 22.032 MT, 139.78 MT, 3.636 MT, 19.08 MT, 0.624 MT, 0.127 MT, 0.956 MT, 0.034 MT, 0.07 MT, 0.23 MT, 0.538 MT, 2.53 MT, 3.192 MT and 16.005 MT may be specified with the quantities of export products from S.No. 1 to 25 respectively.
2. Quantity of import item at S.No.1 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 1 to 25.
3. Quantity of import item at S.No.2 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 18 and 23 to 25..
4. Quantity of import item at S.No.3 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 8 and 19 to 22.
5. Quantity of import item at S.No.4 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 8 and 19 to 22.
6. Quantity of import item at S.No.5 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 9 to 18 and 23 to 25.
7. Quantity of import item at S.No.6 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 1 to 18.
8. Quantity of import item at S.No.7 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 1 to 18.
9. Quantity of import item at S.No.8 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 9 to 18 and 23 to 25.
10. Quantity of import item at S.No.9 may be allowed as 1.02 Kgs./Kg. content in the export products at S.No. 1 to 16 and 23 to 25.

R/A may take suitable consequential action accordingly.

Case No.:11/51/81-ALC2/2009	Party Name:ETE ELECTROGEARES PVT. LTD.,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: approved
HQ File :01/81/050/00526/AM10/	RLA File :22/24/040/00048/AM10/	Lic.No/Date:2210009633 29.01.2010	

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Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per GN4.

R/A may take suitable consequential action accordingly.

55	Case No.:25/50/81-ALC2/2009	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: approved
	HQ File :01/81/050/00494/AM10/	RLA File :03/94/040/00908/AM10/	Lic.No/Date:0310557609 29.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 52500 Kgs. inclusive of 5 % wastage after taking clue from SION C-1185 R/A may take suitable consequential action accordingly.			

56	Case No.:26/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00495/AM10/	RLA File :04/24/040/00283/AM10/	Lic.No/Date:0410111239 02.02.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee decided that the copy of the application may be forwarded to DOT as the products relate to them. The case stands deferred and to be relisted on 11.05.2010.			

57	Case No.:1/50/81-ALC2/2009	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00470/AM10/	RLA File :02/24/040/00036/AM10/	Lic.No/Date:0210138613 01.03.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee decided that the copy of the application received from RA may be forwarded to DHI. The case stands deferred and to be relisted on 11.05.2010			

58	Case No.:16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.

59	Case No.:13/51/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00528/AM10/	RLA File :34/24/040/00217/AM10/	Lic.No/Date:3410026551 09.03.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

60	Case No.:18/51/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00533/AM10/	RLA File :35/24/040/00040/AM10/	Lic.No/Date:3510029388 09.03.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

61	Case No.:14/51/81-ALC2/2009	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status:Approved
	HQ File :01/81/050/00529/AM10/	RLA File :34/24/040/00224/AM10/	Lic.No/Date:3410026574 10.03.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. NC observed that hard copy is not received, however, based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as applied for i.e. 59943.6 Kgs. as per Engineering Table – 5. R/A may take suitable consequential action accordingly.			

62	Case No.:15/51/81-ALC2/2009	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
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HQ File :01/81/050/00530/AM10/	RLA File :03/95/040/00815/AM10/	Lic.No/Date:0310563931 10.03.2010	Defer Date: 11.05.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

63	Case No.: 16/51/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00531/AM10/	RLA File :03/95/040/00613/AM10/	Lic.No/Date:0310563999 10.03.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

64	Case No.: 17/51/81-ALC2/2009	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status:Approved
	HQ File :01/81/050/00532/AM10/	RLA File :03/95/040/00752/AM10/	Lic.No/Date:0310564006 10.03.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-1292. R/A may take suitable consequential action accordingly.			

65	Case No.: 19/51/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2009 23.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00534/AM10/	RLA File :10/80/040/00109/AM10/	Lic.No/Date:1010037681 12.03.2010	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

PART –AR –FRESH

Case No. AR -82	M/s. Sterlite Industries (I) Ltd., Mumbai
Meeting No. 51/81	F.No.01/80/81/50/376AM07/DES-II
Dated 23-03-2010	Advance Authorization No.0310392529 dated 02.08.2006, No. 0310391972 dated 31.07.2006, No.0310387435 dated 28.06.2006, No.0301392524 dated 20.03.2007 & NO. 0310394661 dated 14.08.2006.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. NC debated the above cases. NC noted that the decision already taken in meeting no. 32/81 dated 06.11.2007, based on ministry of Mines comments and accordingly decided to ratify the cases with the same norms.

R/A may take suitable consequential action accordingly.

Case No. AR -83	M/s. Harpi Machinery Pvt. Ltd., Ludhiana
Meeting No. 51/81	F.No.01/80/81/50/774AM07DES-I//DES-II
Dated 23-03-2010	Advance Authorization No.3010045457 Dt. 02.01.2006
	RLA F. No. ADV-51/AM06/LIC/LDH

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: -

1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise.

Case No. C -26	M/s AIA Engineering Ltd., Ahmedabad

Meeting No 51/81	F.No. 01/81/162/694/AM10/DES-II
Dated: : 23.03.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. NC debated the matter and it was decided to forward the reference to MOS for their comments. The case stands deferred and to be relisted on 11.05.2010.

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No.51/81	F.No.01/81/162/975/AM10/DES-II
Dated: 23.10.2010	

Decision : The case regarding amendment/modification of SION C-595 was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee decided that the copy of the application may be forwarded to DIPP for comments. The case stands deferred and to be relisted on 11.05.2010

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Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No.51/81	F.No.01/81/162/660/AM10/DES-II
Dated: 23.10.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

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Case No. AR -84	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 51/81	F.No.01/81/162/101/AM05/DES-II
Dated 23-03-2010	Advance Authorization No.0310259430 Dt. 19.03.2004
	RLA F. No.03/24/040/2627/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

Case No. AR -85	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 51/81	F.No.01/81/050/250/AM04/DES-II
Dated 23-03-2010	Advance Authorization No.0310204026 Dt. 27.05.2003
	RLA F. No.03/24/040/212/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

Case No. AR -86	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 51/81	F.No.01/81/050/587/AM06/DES-II
Dated 23-03-2010	Advance Authorization No.0310350925 Dt. 10.10.2005
	RLA F. No.03/24/040/838/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

Case No. AR -87	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 51/81	F.No.01/81/050/839/AM06/DES-II
Dated 23-03-2010	Advance Authorization No.0310363215 Dt. 13.01.2006
	RLA F. No.03/95/040/1189/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

Case No. AR -88	M/s. FCI-OEN Connectors Ltd., Cochin
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Meeting No. 51/81	F.No.01/80/81/162/367/AM10/DES-I/DES-II
Dated 23-03-2010	Advance Authorization No.1010027228, No1010027229 Dt. 24.08.2007, & No.1010025443 and 1010024560 .
	RLA F. No. 10/81/040/0010/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee decided that the copy of the application may be forwarded to MIT as the products relate to them. The case stands deferred and to be relisted on 11.05.2010.

Case No. AR -89	M/s. FCI-OEN Connectors Ltd., Cochin
Meeting No. 51/81	F.No.01/80/81/162/615/AM07/DES-I/DES-II
Dated 23-03-2010	Advance Autho. No. 1010027228, No1010027229 No.1010025443 & No.1010024560 Dt. 24.08.2007,
	RLA F. No. 10/81/040/0010/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The Committee decided that the copy of the application may be forwarded to MIT as the products relate to them. The case stands deferred and to be relisted on 11.05.2010.

Case No. AR -90	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 51/81	F.No.01/81/050/775/AM03/DES-II
Dated 23-03-2010	Advance Authorization No.0310175471 Dt. 31.12..2002 .
	RLA F. No.03/24/040/1627/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

Case No. AR -91	M/s. Polycab Wires Pvt. Ltd., Mumbai
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Meeting No. 51/81	F.No.01/81/050/233/AM03/DES-II
Dated 23-03-2010	Advance Authorization No.0310143085 Dt. 20.06.2002
	RLA F. No.03/24/040/172/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

Case No. AR -92	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 51/81	F.No.01/81/050/242/AM05/DES-II
Dated 23-03-2010	Advance Authorization No.0310275212 Dt. 17.06.2004
	RLA F. No.03/24/040/065/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 51/81 held on 23.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.
